

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 268 of 2013 & IA-359 of 2013
&
Appeal No. 200 of 2013 &
I.A. No. 279 of 2013

Dated : 12th February, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Appeal No. 268 of 2013 & IA-359 of 2013

The Electricity Deptt. Andaman & Nicobar Islands ... Appellant(s)

Versus

M/s Suryachakra Power Corporation Ltd. & Anr. ... Respondent(s)

**Counsel for the Appellant(s) : Mr. Rakesh K. Khanna, ASG
Ms. Ruchi Sindhwani
Ms. Megha Bharara**

**Counsel for the Respondent(s) : Mr. Varun Pathak for JERC
Mr. Rohit Rao N.
Mr. Ritesh Chowdhary**

Appeal No. 200 of 2013 &
I.A. No. 279 of 2013

M/s. Suryachakra Power Corporation Ltd. ... Appellant(s)

Versus

Electricity Department & Ors. ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Rohit Rao N.
Mr. Ritesh Chowdhary**

**Counsel for the Respondent(s): Mr. Rakesh K. Khanna, ASG
Ms. Ruchi Sindhwani**

Ms. Megha Bharara
Mr. Varun Pathak

ORDER

We have heard Mr. Rakesh K. Khanna, the learned Assistant Solicitor General for some time in Appeal no. 268 of 2013.

Post the matter for further hearing on **14.02.2014 at 2.30 p.m.**

(Rakesh Nath)
Technical Member

Ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson